

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
GS MEGHA CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GS Megha Constructions Private Limited
2.	Date of incorporation of corporate debtor	01-10-2012
3.	Authority under which corporate debtor is incorporated / registered	ROC – Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400TG2012PTCo83371
5.	Address of the registered office and principal office (if any) of corporate debtor	SB 407, Sylvan Block, Anand Vihar, Old Mumbai Highway, Shaikpet, Towli Chow, ki, Hyderabad, Telangana, India, 500008
6.	Insolvency commencement date in respect of corporate debtor	08-01-2026 (Order copy received on 09-01-2026)
7.	Estimated date of closure of insolvency resolution process	07-07-2026 (180 days from the Order date 08-01-2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Kanak Jani IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019 -2020/12685
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Next to Sanjeevani International School, Navi Mumbai, Maharashtra, 410210 Email id: kanakjani.associates@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Next to Sanjeevani International School, Navi Mumbai, Maharashtra, 410210. Process Email id: gsmegha.cirp@gmail.com
11.	Last date for submission of claims	22-01-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in gsmegha.cirp@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench II, has ordered the commencement of a corporate insolvency resolution process of the GS Megha Constructions Private Limited on 08-01-2026.

The creditors of GS Megha Constructions Private Limited are hereby called upon to submit their claims with proof on or before 22-01-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Ms. Kanak Jani

Appointed as Interim Resolution Professional

In the matter of GS Megha Constructions Private Limited

IBBI Reg. No: IBBI/PA-001/IP-P-01757/2019 -2020/12685

AFA Validity- 31.12.2026

Email for Correspondence: gsmegha.cirp@gmail.com

Date: 11-01-2026

Place: Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GS MEGHA CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	GS Megha Constructions Private Limited
2. Date of incorporation of corporate debtor	01-10-2012
3. Authority under which corporate debtor is incorporated / registered	RCC - Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400TG2012PTC083371
5. Address of the registered office and principal office (if any) of corporate debtor	SB 407, Syam Block, Anand Vihar, Old Mumbai Highway, Shaikpet, Towli Chow, Kt, Hyderabad, Telangana, India, 500008
6. Insolvency commencement date in respect of corporate debtor	08-01-2026
7. Estimated date of closure of insolvency resolution process	07-07-2026 (180 days from the Order date 08-01-2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Kanak Jani IBBI Reg. No. IBI/PA-001/IP-P-01757/2019-2020/12685
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 17, Sai Moshwara Luurika, Plot No. 74, Sector 18, Kharghar, Next to Sarjewan International School, Navi Mumbai, Maharashtra, 410210 Email Id: kananjaniassociates@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Correspondence Address: 17, Sai Moshwara Luurika, Plot No. 74, Sector 18, Kharghar, Next to Sarjewan International School, Navi Mumbai, Maharashtra, 410210. Process Email Id: gsmegha.cirp@gmail.com
11. Last date for submission of claims	22-01-2026
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) gsmegha.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench II, has ordered the commencement of a corporate insolvency resolution process of the GS Megha Constructions Private Limited on 08-01-2026. The creditors of GS Megha Constructions Private Limited are hereby called upon to submit their claims with proof on or before 22-01-2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ms. Kanak Jani
Appointed as Interim Resolution Professional
in the matter of GS Megha Constructions Private Limited
IBBI Reg. No. IBI/PA-001/IP-P-01757/2019-2020/12685
AFA Validity- 31.12.2026

Date: 11-01-2026
Place: Mumbai
Email for Correspondence: gsmegha.cirp@gmail.com

SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kuria Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

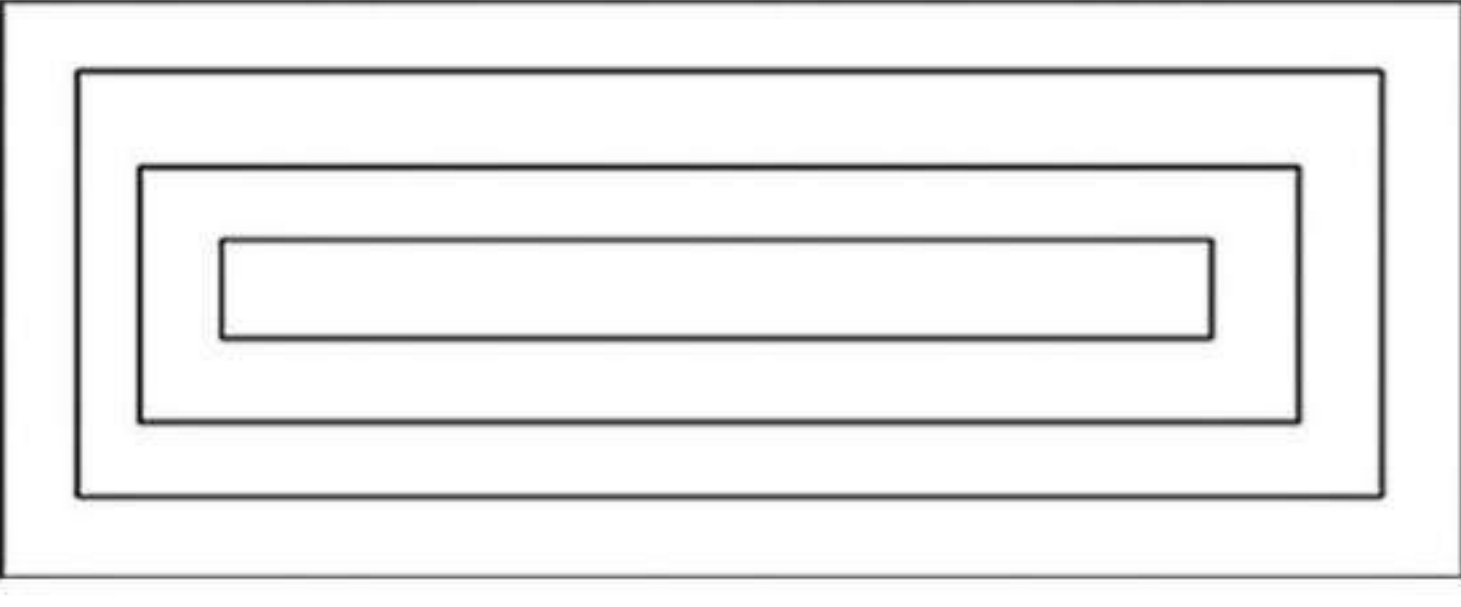
POSSESSION NOTICE FOR IMMOVABLE PROPERTY [Appendix IV Rule 8(1)]

WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned in below and Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount due on interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
	1. G Prabhakara Rao, S/o. Subba Rao Gannavarapu	All the piece and parcel of the Vacant Site of Plot No. 179 In Parts of S.No. 135/1, 143/1, 144/1/2 148, 149, 150/1 To 10, 151/1, 2, 3 154/1 To 5 155, 158 In Ayyappa Nagar Lay Out (Approved By Visakhapatnam Urban Development Authority As L.P No 4/02007) In The Lane Of Door No 12-24-1/2 Polbarg Road Area In Vizianagaram 2 nd Bit, Vizianagaram Municipality, Vizianagaram Sub-Registration Dist., In Vizianagaram Dist Measuring As Follows. Site Measurements East To West 60 Feet, North To South: 30 Feet. The Total Extent :200 Sq.Yards (Sq.Mtrs 167.201) And The Same Is Bounded As Follows East : 40 Feet Layout Road, South :Constructed Building In Plot No 180, West : Vacant Site Of Plot No 176, North: Vacant Site Of Plot No 178. Undivided Or Unspecified 33.33 Sq yards out of 20 sq yards All The And Entire Residential Portion In Second Floor, Flat No S-2 Plinth Area Of 1080 Sq Feet Constructed In Above Said Total Site Including Of All The Common Areas And Name Of Poorna Sri Nilayam-2 In The Proposed Building Herein With All Common Amenities. Flat Boundaries: East : Open To Sky, South: Open To Sky, West: Corridor Steps, North: Open To Sky.	13.10.2025 Rs. 22,90,474.86/- (Rs. Twenty Two Lakh Ninety Thousand Four Hundred Seventy Four & Paise Eighty six Only) as on 07.10.2025	07.01.2026
	2. Gannavarapu Parabhakar, S/o. Subba Rao Gannavarapu			
	3. Gannavarapu Santoshji, W/o. Gannavarapu Prabhakar			

Place : Vizianagaram, Andhra Pradesh
Date : 07.01.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



STATE BANK OF INDIA
Stressed Assets Recovery Branch, Administrative Office Campus, Balaji Nagar, Siripuram, Visakhapatnam

Authorised Officer's Details: Name : Mr. Y. Kiran Chand (Chief Manager), Mobile No. 91609 49910, e-mail ID : sbi-10077@sbi.co.in, For Property Inspection : 98482 49289.

E-AUCTION SALE NOTICE

SECURITY INTEREST (ENFORCEMENT) RULES, 2002 READ WITH PROVISIO RULE 8(r) 9(1) (SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002).

The undersigned as Authorized Officer of State Bank of India has taken over physical possession of the following property u/s 13(4) of the SARFAESI Act 2002. Public at large is informed that e-Auction (under SARFAESI Act, 2002) of the charged property mentioned below for realisation of Bank's dues will be held on "AS IS WHERE IS" and "AS IS WHAT IS" and "WHATEVER THERE IS" BASIS and on the terms and conditions specified hereunder.

Borrower(s): M/s Sri Balaji Aqua Farms, Rep. by it's Managing Partner : Sri Vardhanapu Raja Shekara, D.No.8-76/1, Rudra Colony, Shamshabad, Rangareddy Dist, Telangana - 501218. **Sri Vardhanapu Rajashekara, S/o. Joseph, Door No.29-1-1, Subbarayudi Temple Street, Palakol, West Godavari District - 534260. Sri Adapa Veera Venkata Satyanarayana, S/o. Satyanarayana, D.No.29-1-1, Subbarayudi Temple Street, Palakol, West Godavari District - 534260.**

Demand Notice Date: 09-11-2022 **Outstanding Amount as per Demand Notice:** Rs.1,45,10,949/- as on 09.11.2022 with future interest and other expenses thereon from 10.11.2022.

Present Outstanding Amount: Rs.1,59,80,734/- as on 08.01.2026 with future interest and expenses thereon. (post payments made if any).

SCHEDULE OF PROPERTY
Immovable property mortgaged by Sri Adapa Veera Venkata Satyanarayana, S/o Satyanarayana: All that part and parcel of the property consisting of property RCC Roofed Ground, First and Second Floor Building admeasuring 252.07 Sq.Yards in R.S. No.43/13, Situated at D.No.29-1-1, 2, 4, Near Subbarayudu Temple, Palakol, West Godavari District, belongs to Sri Adapa Veera Venkata Satyanarayana S/o. Satyanarayana (Regd. Sale Document No. 170/1983, Dated.19.01.1983). **Boundaries:** East : Site of Annammeedi Venkanna Naidu, West : Municipal Road, North : Municipal Cement Street Road, South: Municipal Main Road.

Reserve Price:Rs.1,09,00,000/- EMD: Rs.10,90,000/- Bid Multiple Amount: Rs.20,000/-

Date of E-auction: 28-01-2026 Time: 11.00 AM to 04.00 PM

Date & Time of Inspection of property: 12-01-2026 to 27-01-2026 From 10.00 A.M to 04.00 P.M.

TERMS AND CONDITIONS OF THE E-AUCTION ARE AS UNDER:

1) For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's website www.sbi.co.in/web/sbi-in-the-news/auktion-notices. For Registration, EMD, Auction Details etc., visit <https://baanknet.com/eauction-psb/x-login> of the service provider : M/s PSB Alliance and M/s. Baanknet, e-Auction Portal: <https://baanknet.com> & Toll free Number : + 91 - 8291220220, Mail ID : support.baanknet@psballiance.com.

2) The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fee etc. and also all the statutory / non-statutory dues, taxes, rates, assessment charges, fees etc.

Note: Interested bidder may deposit Pre-Bid EMD with PSB Alliance before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in PSB Alliance's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.

Note -2: As per Section 194-IA of the Income Tax Act 1961, TDS @ 1% will be applicable on the sale proceeds where the sale consideration is Rs.50,00,000/- (Rupees fifty lakhs) and above. The successful bidder/purchaser shall deduct the TDS from the sale price / Government guideline value, whichever is higher and deposit the same with the Income Tax Department in Form No. 16-B and submit the original receipt of the TDS Certificate to the Bank. (Applicable for immovable property, other than Agricultural land).

Date: 08-01-2026, Place: VISAKHAPATNAM Sd/-Authorized Officer, STATE BANK OF INDIA

AU SMALL FINANCE BANK (A Scheduled Commercial Bank)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

This is to inform to all the borrowers & public in general that "Fincare Small Finance Bank Ltd." has amalgamated with "Au Small Finance Bank Ltd." w.e.f 01st April 2024. Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:-

Name of Borrower/Co-Borrower/ Mortgagee/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Date of Possession Taken	Name of Borrower/Co-Borrower/ Mortgagee/Guarantor/Loan A/c No.	13(2) Notice Date & Amount	Date of Possession Taken
(Loan A/C No.) 21660000626315, Mukku Ganeswara Rao, Katikala Kowsalya	27-Mar-25 Rs. 7,79,775/- Rupees Seven Lakh Seventy nine Thousand Seven Hundred Seventy five Only As On 26-Mar-25	05-Jan-26	(Loan A/C No.) 22660000957610 & 23660001386304, Kattula Yesu, Kattula Paramjiyothi	13-Nov-24 Rs. 7,59,556/- Rupees Seven Lakh Fifty nine Thousand Five Hundred Fifty six Only As On 14-Oct-24	05-Jan-26
Description of Mortgaged Property All That Piece And Parcel Of Immovable Property Bearing No An Extent Of Sq.Y.243 Of Site I.E., Sq.M.202-O Of Site And R.C.C.Building Therein Bearing D.No.5-49 Under R.S.No.257/4B Of Koppuru Village, Koppuru Grama Panchayat Area, Narasapuram S.R.O., Narasapuram Mandal, West Godavari District , Mortgagee Sri Mukku Kowsalya Within The Following Boundaries: East: Site Of Karicherla Gurayya.....70-0, West: Houses And Site Of Ande Srinu, Poliseti Satyam.....70-0, North: Panchayath Road.....32-0, South: 2 Square Yards Width Of Joint Way.....30-06			Description of Mortgaged Property Immovable Property An Extent Of S.Y.200.661 E Sq.Y. 167.78 Of Site And Rcc Building Therein Bearing D.No.1-195, Under R.S.No. 120/1 Is Presently Belonging To Sri Kattula Yesu S/O. Late . Nagdevwara Rao, # D.No. 1-195, Under R.S.No.120/1 Is Sivadevanichikkala Village . Sivadevanichikkala Gramapanchayth Area . Veeravaram Sub - Division Palakolu Mandal, West Godavari District - Pin 534245 East: Building Of Gandham Srivivasu 36' 3, West: Joint Passage Way 35.6, North: Building Of Kattula Satyanarayana 37.5, South: Building Of Manchiganti Subba Rao, 35.6		
(Loan A/C No.) 23660000766257, Odugu Hanumantharao, Odugu Lakshmi Durga	04-Dec-24 Rs. 6,16,034/- Rupees Six Lakh Sixteen Thousand Thirty four Only As On 13-Nov-24	05-Jan-26	(Loan A/C No.) 23660001661467, Chelle Venkataramana, Korapati Mounika	08-Jul-25 Rs. 6,91,559/- Rupees Six Lakh Ninety one Thousand Five Hundred Fifty nine Only As On 08-Jul-25	07-Jan-26
Description of Mortgaged Property An Extent Of 0-12 Cents I.C., Sq. Y. 578.4 Of Site And On The Southern Side Out Of Ac. 0-24 Cents In R.S. No. 588-9 D. No. 6-228 Of Vemuladevi Revenue Village Sarukodapa Grama Panchayath Area Narasapuram Sub-Division Narasapuram Mandal West Godavari District Within The Following Boundaries And Measurements East: Road, West: Remaining Land Of Odugu Gudsavali Raju, North: Land Of Odugu Veera Swamy, South: Land Of Odugu Yesu Babu			Description of Mortgaged Property An Extent Of 146.76 Sq. Yards Or 122.71 Sq. Mts. Of Vacant Site Since The Mangalore Tiled House Bearing D. No. 2-64 Assessment No. 211 Was Completely Removed In Sy. No. 90 Situated At Veldurti Village And Gram Panchayat Prathipadu Sro Pithapuram Mandal Kakinada District Bounded. Within The Above Boundaries An Extent Of 146.76 Sq. Yards Or 122.71 Sq. Mts. Of Vacant Site With Ordinary Ways Water Ways And Along With All Easementary Rights. East: 26.5 Ft. House Belongs To Kantavalli Bulli Satyam, West: 26.5 Ft. C.C Road, North: 50 Ft. House Belongs To Pallati Kamaraju, South: 50 Ft. Site Belong To Chelle Chakram		
(Loan A/C No.) 23660001673014, Kota Tirupataiah, Bokka Suma	28-Nov-24 Rs. 9,09,149/- Rupees Nine Lakh Nine Thousand One Hundred Forty nine Only As On 13-Nov-24	05-Jan-26	(Loan A/C No.) 23630000039896, Cheeli Raju, Cheeli Jaya Kumari	28-May-25 Rs. 6,40,474/- Rupees Six Lakh Forty Thousand Four Hundred Seventy four Only As On 27-May-25	07-Jan-26
Description of Mortgaged Property An Extent Of Sq.Y. 72.6 I., Sq. M.61 Of Site And Rcc Sheet Shed Therein Bearing D.No. 2-65 Under R.S.No. 149/1 Is Bounded By Of Medapadu Village Mesapdu Grma Panchayth Area Etalamanchi Mandal Palakolu Sro West Godavari Dist. East: House Site Of Madasu Challa Rao, West: Road, North: Road, South: House Site Of Venkayamma Ammavaru.			Description of Mortgaged Property An Extent Of 145.1852 Sq.Yds Of Site Along With House Bearing D.No.1-20 Covered Under Plot No.14 In Sy.No. 102/8C, Situated At Ganganapalle Village And Gram Panchayat, Kakinada Rural Mandal, Ganganapalle Grama Sachivalayam, The Then East Godavari District. At Present Kakinada District Bounded By- Within The Above Boundaries An Extent Of 145.1852 Sq.Yards Of Site Along With House With Ordinary Ways, Water Ways And With All Easementary Rights Etc., East: Related To Cheeli Satyaveni, West: Related To Chintapalli Sundara Rao, North: Related To Israle Bethal, South: Road		
(Loan A/C No.) 21660000617377 & 23660000017558, Mallipudi Srinivas, Mallipudi Naga Lakshmi	28-May-25 Rs. 7,94,517/- Rupees Seven Lakh Ninety four Thousand Five Hundred Seventeen Only As On 27-May-25	05-Jan-26	(Loan A/C No.) 22660001198490, Gedela Suresh, Gedela Sujatha	22-Aug-25 Rs. 4,85,550/- Rs. Four Lac Eighty-Five Thousand Five Hundred Fifty Only As On 20-Aug-25	07-Jan-26
Description of Mortgaged Property An Extent Of Sq Y 145 Ie Sq M 121.40 Of Site And Rcc Building There In Bearing D No 1-181 On The Northern Side Out Of Full Ac 0-38 Cents Under Rs No 200/11 Of Lakshmaneswara Village Lakshmaneswaram Grama Panchayath Area Narasapuram Sro Narasapuram Mandal West Godavari District Within The Following Boundaries And Measurements East: Site Karna Sanyama Rao , West: House And Site Of Mallipudi Narayana , North: Panchayath Cement Road, South: House And Site Of Mallipudi Prasad			Description of Mortgaged Property An Extent Of 97.77 Sq Yds Or 81.75 Sq Mts Site With Newly Constructed Rcc Building Bearing D No 8-12/13 (As Per Transfer Of Ownership Certificate Bearing Nearest D No 8-12-4B In Town Sy No 2-10-405 Situated At Peddapuram Paddapuram Municipality Peddapuram Sro Peddapuram Mandal Previously East Godavari District Present Kakinada District Bounded By Within The Above Boundaries An Extent Of 97.77 Sq Yds Or 81.75 Sq Mts Site With Newly Constructed Rcc Building With Ordinary Ways Water Ways And Along With All Easementary Rights East: 40 Ft Road, West: 40 Ft House Belongs To Gorukula Venkateswara Rao, North: 22 Ft Road, South: 22 Ft Site Belongs To Virodula Raj Kumar		
(Loan A/C No.) 21630000019508, Arepalli Suri Babu, Arepalli Yashoda	01-Jul-25 Rs. 8,18,626/- Rupees Eight Lakh Eighteen Thousand Six Hundred Twenty six Only As On 30-Jun-25	05-Jan-26	(Loan A/C No.) 23660000832923, Eerugula Rajesh, Eerugula Jalakanya	31-Jan-25 Rs. 13,24,465/- Rupees Thirteen Lakh Twenty four Thousand Four Hundred Sixty five Only As On 18-Jan-25	07-Jan-26
Description of Mortgaged Property An Extent Of Sq Y 160-00 Ie Sq M 133-77 Of Site Nearest D No 2-105 Under Rsn0 139/1 Of Chintapuru Village Chinthapuram Gramapanchayath Area Palakolu Mandal Palakolu Sro West Godavari Andhra Pradesh Pin 534250 Within The Following Boundaries And Measurements East: Panchayath Road 54 Links, West: Site Of Chebrolu Satyanarayana And Others 66 Links, North: Site Of Battina Kumar 66 Links, South: Site Of Chebrolu Satyanarayana S/O Subba Rao 56 Links			Description of Mortgaged Property Schedule For Doc.No.1353/2021, An Extent Of 155.55 Sq.Yds Or 130.05 Sq.Mts Of Site Along With House Bearing D.No.1-152 (As Per Tax Receipt) Situated Towards Western Side Out Of 306.66 Sq.Yds Since The House Was Removed Bearing D.No.1-152 Situated In Sy.No.185 Situated At Thirumirapuram Village And Gram Panchayat, Kakinada Rural Mandal, Samalkot Mandal, East Godavari District Bounded By Within The Above Boundaries An Extent Of 155.55 Sq.Yds Or 130.05 Sq.Mts Of Site Along East: Ft 40 : Site Belongs To The 3rd Sharer, West: Ft 40 : Rajaveedhi, North: Ft 35 : 5'6" Width Of Joint Passage Way, South: Ft 35 : House Belongs Eerugula Gangamma		
(Loan A/C No.) 22660001214392, Balla Srinivasarao, Balla Sri Devi	04-Apr-25 Rs. 8,28,149/- Rupees Eight Lakh Twenty eight Thousand One Hundred Forty nine Only As On 26-Mar-25	05-Jan-26	(Loan A/C No.) 24660000503392, Gedela Suresh, Gedela Sujatha	22-Aug-25 Rs. 2,49,299/- Rs. Two Lac Forty-Nine Thousand Two Hundred Ninety-Nine Only As On 20-Aug-25	07-Jan-26
Description of Mortgaged Property All That Piece And Parcel Of Immovable Property Bearing Rio An Extent Of Sq.Y.121 I.E., Sq.M.102 Of Site And R.C.C.Building Therein Bearing D.No.2-75 And Under R.S.No.157 D.No.2-75, Moripodu Village, Malkipuram S.R.O., Sakshinetaipali Mandal, East Godavari District, Within The Following Boundaries: East: House Site Of Yadiapalli Jyothi, West: Road, North: House Site Of Vemana Kasi, South: House Site Of Pati Sathish			Description of Mortgaged Property An Extent Of 97.77 Sq Yds Or 81.75 Sq Mts Site With Newly Constructed Rcc Building Bearing D No 8-12/13 (As Per Transfer Of Ownership Certificate Bearing Nearest D No 8-12-4B In Town Sy No 2-10-405 Situated At Peddapuram Paddapuram Municipality Peddapuram Sro Peddapuram Mandal Previously East Godavari District Present Kakinada District Bounded By Within The Above Boundaries An Extent Of 97.77 Sq Yds Or 81.75 Sq Mts Site With Newly Constructed Rcc Building With Ordinary Ways Water Ways And Along With All Easementary Rights East: 40 Ft Road, West: 40 Ft House Belongs To Gorukula Venkateswara Rao, North: 22 Ft Road, South: 22 Ft Site Belongs To Virodula Raj Kumar		
(Loan A/C No.) 21630000002050, Dasari Sambasiva Rao, Dasari Rajarajeswari	01-Jul-25 Rs. 9,99,472/- Rupees Nine Lakh Ninety nine Thousand Four Hundred Seventy two Only As On 30-Jun-25	05-Jan-26	(Loan A/C No.) 23630000092164, Malle Naga Raju, Malle Ruthu	08-Oct-25 Rs. 9,15,056/- Rs. Nine Lakh Fifteen Thousand Fifty-Six Only As On 08-Oct-25	07-Jan-26
Description of Mortgaged Property Proposed Construction Of Rcc Roof Daba Bearing Present Door No 1-131 = Old Door No 1-128 In An Area Of 307-81 Sq.Yards = 257-36 Sq.Meters Out Of Ac 1-06 Cents In Full Covered By Rs No 157-15 Situated At Mulyapalli Revenue Village Within Modi Gram Panchayath Within Mogalthuru Mandal Within Sub Registrar Of Mogalthuru West Godavari District Within The Following Boundaries East: 6 Feet Wide Joint Passage Towards Dasari Prasad Rao Site, West: Gram Panchayath Cc Road, North: Site Of Dh Sharer, South: Site Of B Sharer			Description of Mortgaged Property An Extent Of 755 Sq Yds Or 62.70 Sq Mts Of Vacant Site Bearing Nearest D No 8-135 In Sy No 54/1 Situated At Uppada Village And Gram Panchayath U Kothapalli Mandal Pithapuram Sro Previously East Godavari District At Present Kakinada District Bounded By Within The Above Boundaries An Extent Of 755 Sq Yards Or 62.70 Sq Mts Of Vacant Site With Ordinary Ways Water Ways And Along With All Easementary Rights East: 34 Ft Passage Way, West: 34 Ft House Of Malle Mallesu, North: 20 Ft Site Belongs To Malle Pethuru, South: 20 Ft House Of Merugu Nukamma		
(Loan A/C No.) 24660001215716, Inti Gangadhar, Inti Yamini	01-Sep-25 Rs. 10,25,067/- Rs. Ten Lac Twenty-Five Thousand Sixty-Seven Only As On 01-Sep-25	05-Jan-26	(Loan A/C No.) 23250000016874, Malle Devudu, Malle Kondamma	07-Mar-26 Rs. 10,58,676/- Rupees Ten Lakh Fifty eight Thousand Six Hundred Seventy six Only As On 24-Oct-2025	07-Jan-26
Description of Mortgaged Property Immovable Property Bearing No An Extent Of Sq.Yards 161.31 E Sq.Meters 135 Of Site And Rcc Building Therein Bearing D.No. 14-101/2, D.No. 3-147/2, And In R.S.No. 288/3 Is Bounded By Of Mogalthuru Village, Mogalthuru Grama Panchayath Area, Mogalthuru S.R.O., Mogalthuru Mandal West Godavari District Pin : 534281, Measuring East To West : 80.65 Sq.Yards And North To South : 80.65 Sq.Yards. Totally Measuring 161.3 Sq.Yards Along With Present And Future Construction Therein, East: Passage Way, West: Site Of Kothapalli Rathnam, North: Site Of Yerubandi Ganesh, South: House Site Of Yerubandi Satyanarayana			Description of Mortgaged Property An Extent Of 188 Sq Yards Or 157.18 Sq Mts Of Site Along With Rcc Terraced House Bearing D. No 8-115 Assessment No 1478 In Sy. No 49/1 Situated At Uppada Village And Grama Panchayath U Kothapalli Mandal Pithapuram Sro Eratwale East Godavari District At Present Kakinada District Bounded By 15t Item An Extent Of 123Sq. Yards Or 102.84 Sq Mts Of Site Bounded By 2Nd Item An Extent Of 65Sq.Yards Of Site Bounded By With The Above Boundaries An Extent Of 188 Sq. Yards Or 157.18 Sq. Mts. Of Site Along With Rcc Terraced House With Ordinary Ways Water Ways And Along With All Easementary Rights. East: 1) 47Ft Item No 2 To Some Extent House Belongs To Dasari Chinnabbayi To Some Extent 2) 19.09Ft:Cc Road, West: 1) 46.03 Ft House Of Paramalla Kasiyya 2) 19.02 Ft Item No.1, North: 1) 23 Ft Road , South: 1) 24.06 Ft House Of Malle Veerabai 2) 30 Ft House Of Dasari Chinnabbayi		
(Loan A/C No.) 23630000097435, Vundru Prabhakara Rao, Vundru Sundara Mani	22-Aug-25 Rs. 6,74,543/- Rs. Six Lac Seventy-Four Thousand Five Hundred Forty- Three Only As On 20-Aug-25	05-Jan-26	(Loan A/C No.) 23660000016873, Chodavarapu Subramanyam, Chodavarapu Manga & Sodavarapu Tata Rao	29-Mar-25 Rs. 6,44,901/- Rupees Six Lakh Forty four Thousand Nine Hundred One Only As On 26-Mar-25	07-Jan-26
Description of Mortgaged Property An Extent Of Sq.Yards 314.55 Of Site Nearest D.No. 2-27 And R.S.No. 462/9 Is Bounded By : Of Srungavruksham Village ,Srungavruksham Grama Panchayath Area, Palakoderu Mandal, Veeravaram Sub-Division , West Godavari District East: Road 37'3", West: Joint Way 37'3", North: Societies Sites Of Undru, Sabbiti And Tadi 76'0", South: Site Of Vundru Baludu 76'0"			Description of Mortgaged Property An Extent Of 87 1/2 Sq. Yds Of Site Along With House Bearing D No 11-178 (As Per Tax Receipt) Sy No 435/3 (Asper Survey Report) Consisting Tw Items Situated Towards Eastern Side Of The The House Bearing Door No 11-162 Situated At Ganapathi Street G Medapadu Village And Gram Panchayath Samalkot Mandal Samalkot Sro The East Godavari District At Present Kakinada District 15t Item An Extent Of 82 Sq.Yds Of Site Along With House Room Bounded By 2Nd Item An Extent Of 69 Sq.Yds Of Site Along With House Room And Vacant Site Bounded By Within The Above Two Items A Total Extent Of 77 Sq.Yds Of Site Along With Ordinary Ways Water Ways And With All Easement Rights Etc. East: 1) 6 Ft Site In Item 2 2) 18 Ft Rajaveedhi Canal Bund , West: 1) 6 Ft Share In This House Belongs To Dommeti Satyanarayana 2) Item No 1And Share In This House Belongs To Dommeti Satyanarayana , North: 1) 12 Ft House Belongs To Chintapalli Satyanarayana 2) 34.6 Ft Site In This Site Belongs To P Kondala Rao, South: 1) 12 Ft House Belongs To Dommeti Satyanarayana 2) 34.6 Ft Vacant Site Belongs To Chintapalli Satyanarayana		
(Loan A/C No.) 22630000003396, Bolla Venkata Peddi Raju, Bolla Chitti Lakshmi	18-Aug-25 Rs. 6,24,453/- Rs. Six Lac Twenty-Four Thousand Four Hundred Fifty-Three Only As On 16-Aug-25	05-Jan-26	(Loan A/C No.) 23660000867887, Chovveti Apparao, Chevveti Jyothi	08-Jul-25 Rs. 7,40,333/- Rupees Seven Lakh Forty Thousand Three Hundred Thirty three Only As On 08-Jul-25	07-Jan-26
Description of Mortgaged Property An Extent Of Sq Y 376.05 Ie Sq M 314.41 Of Site And Rcc Building Therein Bearing D.No 3-75 And Under R.S.No 138/1 Of Chintapuru Village Chintapuru Gram Panchayath Area Palakolu Sro Palakolu Mandal West Godavari District Following Boundaries And Measurements East: 9 Links Width Of Joint Way, West: Zilla Parishad Cc Road, North: Rcc Building Boundary Wall Of Gundavalli Krishna Murthy, South: Vacant Site Of Gurajapu Sai			Description of Mortgaged Property Registerd Sale Deed Dt.04.04.2023. Vide Doc. No. 2328/2023 An Extent Of 62 Sq.Yds Or 51.84 Sq.Mts Of Site Situated Towards Northern Side Of The Rcc Terraced House Bearing D.No. 7-1-1-1, Assessment No. 1066005647 In Sy.No. 3/2A Situated At Bheemavarampeta Area, Samalkota Municipality, Samalkota Sro, Samalkot Mandal, Kakinada District Bounded By Within The Above Boundaries An Extent Of 62 Sq.Yds Or 51.84 Sq.Mts Of Site Along With House With Ordinary Ways Water Ways And With All Easement Rights Etc. East: 16.8 Ft : Cement Road, West: 16.8 Ft : House Belongs To Yedida Appalaransa, North: 33.4 Ft Road, South: 33.4 Ft : Portion Of The House Belongs To Chovveti Londa Rao		
(Loan A/C No.) 22630000054489, Kotipalli Venkata Mahalakshmi, Kotipalli Narayana Rao	08-Jul-25 Rs. 8,76,862/- Rupees Eight Lakh Seventy six Thousand Eight Hundred Sixty two Only As On 08-Jul-25	05-Jan-26	(Loan A/C No.) 24250000005184, Bondada Sakunthala, Bondada Akash & Bondada Swathika	07-Mar-25 Rs. 10,14,313/- Rupees Ten Lakh Fourteen Thousand Three Hundred Thirteen Only As On 24-Oct-2025	07-Jan-26
Description of Mortgaged Property An Extent Of Sq Y 53.10 Ie Sq M 44.39 Of Site And On The Western Side Out Of Sq Y 163-3 Nearest D No 5-81 Under R S No 442/26 Of Lankalakoderu Village Lankalakoderu Gram Panchayath Area Palakolu Sro Palakolu Mandal West Godavari District The Following Boundaries And Measurements East: House Wall Of Penmetsa Satyanarayana 19'3", West: Path Way 14'0", North: House Of Penmetsa Phani Kishore Raju 28'9", South: Panchayath Road 28'9"			Description of Mortgaged Property An Extent Of 87 1/2 Sq. Yds Of Site Along With House Bearing D. No. 16-33-33/1 (As Per Tax Receipt) Situated Towards Eastern Side Out Of 189 Sq. Yds Since Western Side Portion Out Of 189 Sq. Yds Sold Away 3Rd Parties In S. No. 835/P, 836/P Relating To No.9/88 In Municipal Ward No.2, Revenue Ward No. 11, Block No. 16 At Sambamurthy Nagar, H/O Suryaraopeta, Kakinada, Kakinada Urban Mandal, Kakinada Sro, The Then East Godavari District, At Present Kakinada District Bounded By Within The Above Boundaries An Extent Of 87 1/2 Sq. Yds Of Site Along With House With Ordinary Ways, Water Ways And With All Easement Rights Etc. East: 1) 12 Ft House Belongs To Yedida Appalaransa, North: 33.4 Ft Road, South: 33.4 Ft : Portion Of The House Belongs To Chovveti Londa Rao		
(Loan A/C No.) 23660002323917, Peethani Venkateswara Rao, Peetani Jaya Bhavani	08-May-25 Rs. 4,94,42				